



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS

Srinagar, the 20th June, 2018.

The following Act has been assented to by the Governor on
20th June, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR DELEGATION OF
POWERS ACT, 2018**

(Governor's Act No. I of 2018)

[20th June, 2018.]

Whereas it is expedient to bring the provisions of the laws in force in
the State in accord with the provisions of Proclamation P-1/18 of 2018
dated 20th of June, 2018.

Now, therefore, in exercise of powers vested in me under the said Proclamation, I, N. N. Vohra, Governor of the State of Jammu and Kashmir, hereby enact in the Sixty-ninth Year of the Republic of India as follows:—

1. *Short title, extent, duration and saving.*—(1) This Act may called the Jammu and Kashmir Delegation of Powers Act, 2018.

(2) It extends to the whole of the State.

(3) It shall come into force at once and shall remain in force during the period of operation of Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, but its expiry under the operation of this sub-section shall not affect the validity of anything done, any action taken or any power exercised (including any order made or proceedings taken) by virtue of the provisions of this Act.

2. *Delegation of powers.*—During the continuance in force of this Act, the powers exercisable by a Minister under any law, rule or order for the time being in force, shall, notwithstanding anything to the contrary contained in any such law, rule or order, be exercised by such person or authority as the Governor may by order, from time to time, direct.

N. N. VOHRA,

Governor, Jammu and Kashmir.

(Sd.) ABDUL MAJID BHAT,

Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.